

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**

**Item No. 125**

**IA No. 2265/23**

**IA No. 1339/23**

**IA No. 2251/23**

**In**

**C.P.(IB)/149/Chd/HP/2019**  
**(Admitted)**

**IN THE MATTER OF:**  
**Syndicate Bank**

**...Petitioner-Financial Creditor**

**Versus**

**HIM Cylinders Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 33(1)(b)(i) to (iii) r/w 33(3),**  
**19(2), 66(1), IBC 2016**

**Order delivered on 16.01.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the RP** : Mr. Viren Sharma, Advocate

**For the Respondent No. 1** : Mr. Vikas Chhabra, Advocate in IA Nos.  
1339/2023, 2251/2023

**For the RP In Person** : Mr. Sandeep Goyal

**ORDER**

**IA No. 2265/23**

This is an application seeking the approval of the proposal of liquidation. The Resolution Professional has submitted that plant of machinery has been sold by the Canara Bank in auction under SARFAESI Act and only land and building is there and therefore there is no chances of resolution of Corporate Debtor. The Resolution Professional is directed to

January 16, 2024

Mamta

place on record the assets as per the latest available balance sheet as well as, as per information memorandum viz-a-viz what is available today and also the date of filing the petition by Financial Creditor, date of sale and date of admission of petition under Section 7 by this Adjudicating Authority. Let this matter be posted on 01.02.2024.

**IA No. 1339/23**

This is an application under Section 19(2) of IBC, 2016. As per the Resolution Professional, the pleadings in this matter are completed. Therefore, now the matter is posted for arguments. Let this matter be posted on 01.02.2024.

**IA No. 2251/23**

The counsel for the Resolution Professional is present. The counsel for the Respondent No. 1 is present. The counsel for the Respondent No. 1 has prayed for grant of three days' time to file the reply. Time prayed for is granted. In the meantime, let bailable warrants be issued to Respondent Nos. 2 and 3. The security deposit amount is Rs. 75,000/- per person. The Resolution Professional is directed to furnish the details such as the residential address of Respondent Nos. 2 & 3 and also details of SHO concerned. RP as well as counsel of Respondent No. 1 has expressed difficulty in identifying the correct present address of the Respondent Nos. 2 & 3. The RP is directed to take the assistance of Financial Creditor Canara Bank and provide the correct address to the Registry. Representative of Canara Bank, Assistant Manager who appeared through video conference is also directed to be present on the next date of hearing.

January 16, 2024

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Let this matter be posted on 01.02.2024.

**Sd/-**  
**(P.S.N. PRASAD)**  
**MEMBER (J)**

**Sd/-**  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**